

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

Date: 26 March 2020

NOTIFICATION

1. The guidelines issued under Order No.40-3/2020-DM-I(A) dated 24 March 2020 and 25 March 2020 by the Ministry of Home Affairs will be followed with respect to closing down of offices.
2. The instructions contained in the DOPT Office Memorandum F. No.11013/9/20114-Estt. (A-III) dated 25 March 2020 will be followed with respect to the attendance of officers and employees. Preparation and submission of salary bills at Delhi, Mumbai, Kolkata and Chennai shall be completed as usual by the AO/DDO within a maximum of one day.
3. There will be no sitting of Benches of the Tribunal including Regional Benches from **30 March 2020 to 17 April 2020**. Thereafter, roaster Order nos. 268/2019 and 282/2019 will continue for the month of April 2020 respectively for Delhi and Mumbai Benches. All tours of the Members in the month of April stand cancelled.
4. The Order dated 23 March 2020 issued by the Honourable Supreme Court in *Suo Motu* Writ Petition (Civil) No.3/2020 under Article 142 read with Article 141 of the Constitution of India will be applicable with respect to the period of limitation in filing appeals and Applications.
5. If the last date of pronouncement of any order reserved cases is on or before 17 April 2020, it may be pronounced on the next working day after obtaining prior permission of the Hon'ble President as the case may be.

This issues with the approval of the Hon'ble President.

By Order,

(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars/HOO, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bangaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
5. Chief Commissioner (AR)/Commissioner (AR), CESTAT, New Delhi/all Benches.
6. Notice Board/Website.